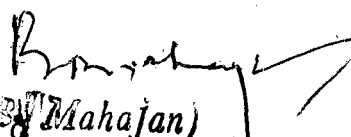
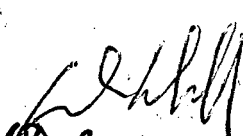


C. A. T. Bench, JAIPUR

Date of Order	Orders
27.1.93	Mr. Anil Khanna - Counsel for applicant Heard the learned Counsel for the applicant. No appeal has been filed against the the impugned order Annexure A1 dt. 16.10.92. The OA is accordingly pro prematized and is not maintainable in view of the provisions of Section 20 of The A.T.s Act. The O.A is dismissed accordingly.  (Mahajan) Member (Adm.)  (D.L. Mehta) Vice-Chairman
	Copy sent to the app. Campel & sup 1 on vide <u>1094 to 1095</u> Date <u>11-2-93</u>  <u>10/2/93</u>